

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:55
ANSWERED ON:24.11.2006
PENDING COURT CASES
Athawale Shri Ramdas;Yadav Shri Giridhari

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of the increasing number of pending cases in Supreme Court and various High Courts in the country;
- (b) if so, the number of pending cases as on date;
- (c) whether the Government has any proposal to implement shift system in various courts for the speedy disposal of pending cases with the help of the retired judges;
- (d) if so, the details thereof; and
- (e) the time by which the new system would be introduced?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R.BHARDWAJ)

(a) to (e) A statement is enclosed.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION No 55 FOR 24.11,2006

(a) Yes, Sir.

(b) As per information furnished by the Supreme Court of India 38,675 cases were pending in the Supreme Court as on 31.10.2006. The reporting of pendency by the High Courts is on a quarterly basis. As per information furnished by the High Courts for the period ending 30.6.2006, a total of 42,42,450 cases were pending including both civil and criminal cases.

(c) No, Sir.

(d) & (e) Do not arise.